

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-6/99/1661/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Abdul Hakim,
District & Sessions Judge,
Karbi Anglong, Diphu

Dated Guwahati the 28th March, 2022.

Sub: **Earned leave.**

Ref:- Your letter No. DJKA/2022/2610, dtd. 23.03.2022.

Sir,

With reference to the above, I am directed to inform you that your prayer for **earned leave for 12 days, from 28.03.2022 till 08.04.2022 along with station leave permission, from the evening of 25.03.2022, after Court hours, till the evening of 10.04.2022**, (prefixing 26.03.2022 & 27.03.2022 and suffixing 09.04.2022 & 10.04.2022), has been granted. You have also been granted permission to use the official vehicle, for to and fro trips between Diphu and Guwahati, at your own cost. Further, you have been asked to hand over charge to the Assistant Sessions Judge and Civil Judge, Karbi Anglong, Diphu and in his absence to the next senior most Judicial officer at the station before proceeding on leave.

Yours faithfully,


Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-6/99/1662-1663/ dated 28-03-2022

Copy to.

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
2. The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)

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